

BEFORE THE NATIONAL GREEN TRIBUNAL (SZ) CHENNAI

APPLICATION NO. 42 OF 2019

(Under Section 14 & 15 (b) & (c) r/w. Section 18(1) & (2) of the National Green Tribunal Act, 2010)

BETWEEN:

Dr. B. Ratan Reddy

8-52/8, Survey No. 694, Ancestral Road,
Devar Yamjal, Shamirpet Mandal,
Tumkunta Municipality, Medchal-Malkajgiri District,
Telangana - 500014
Cell: 9989063889; 9849685350
bratanreddy@yahoo.com

...APPLICANT

VERSUS

1. Mr. G. Jeevith Reddy

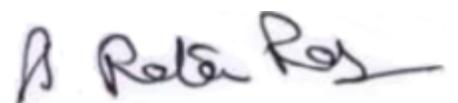
Jeevith Reddy Crusher Unit,
Survey No. 40 & 41, Munirabad Village
Telangana – 500100
Cell: 7989467534(whatsapp),9505732909
email:unknown

2. Mr. Sidha Reddy

Jeevith Reddy Crusher Unit,
Crusher Contractor 2,
Survey No. 40 & 41, Munirabad Village
Telangana – 500100
cell:9346253305
email:unknown

3. Member Secretary

Telangana State Pollution Control Board
Paryavarana Bhavan,
A3, IE, Sanathnagar, Hyderabad – 500018
phone:040-23815631; 040-23731120; 040-23815630
email:eev_ss@pcb.ap.gov.in; eev_ss@pcb.ts.gov.in



Signature of the Applicant

4. The Principal Secretary

Environment and Forests Dept.
Govt. of Telangana,
B block
Telangana Secretariat, Hyderabad – 500004
ph.0863-2444438(D)Fax 23457963;
23451440;23459291
email;spics_efst@ap.gov.in; spics_efst@ts.gov.in

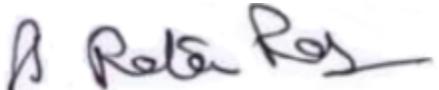
5. The Director

Dept. of Mines and Geology
Telangana State, Hyderabad
phone:040-23221766;
mines@telangana.gov.in/directorminests@telangana.gov.in

6. The Collector

Malkajgiri-Medchal District
Telangana
Email: collector_md@telangana.gov.in

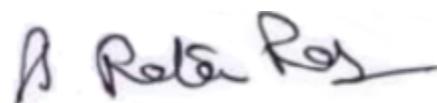
...RESPONDENTS



Signature of the Applicant

OBJECTIONS BY THE APPLICANT TO THE REPLY BY THE
RESPONDENTS 1 AND 2

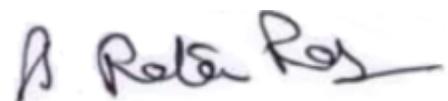
- 1) I, Dr. B. Ratan Reddy, S/O of Late. B. Chandra Reddy aged about 65 years R/O 8-52/8, Survey No. 694, Ancestral Road, Devara Yamjal, Shamirpet Mandal, Tumkunta Municipality, Medchal District, Telangana State, do hereby solemnly affirm and declare as under:
- a. That I am conversant with the facts and circumstances of the case and competent to swear this objection
 - b. That the contents of the Objections are true and correct to the best of my knowledge.
- 2) At the outset, the Applicant submits that the Joint Committee comprising the RDO, Keesera, Asst. Director of Mines & Geology, Medchal and Environmental Engineer, TSPCB, RO-Medchal have not responded to the objections raised by the Applicant on 28.11.2020 and subsequently ordered by the Hon'ble NGT on 16.03.2021.
- 3) The Respondents 1 and 2 have filed their reply with the intention to mislead the Hon'ble NGT and tarnish the image of the Applicant in the society with mala fide intentions.
- 4) The paragraph 3 in the response says that the Applicant is not resident of the Munirabad village. The Applicant never claimed to be resident of the Munirabad village. The Quarry and the Crushing unit



Signature of the Applicant

are situated in the Sy. No. 40 and 41 of Munirabad village. These two Survey Numbers are on the border of Devar Yamjal village. The Applicant's land is in the Sy. No. 694 of the Devar Yamjal village and is on the Southern border of the Respondent No. 1 land.

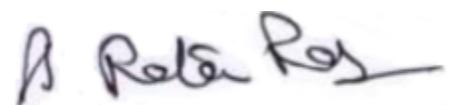
- 5) The paragraph 3 also mentions that the Applicant is satisfied with Survey by MRO Medchal. The Applicant received notice of Survey on 27.03.2018 by MRO Medchal. The Survey was conducted to demarcate boundary of Sy. Nos. 40, 41 and 43 of Munirabad village (Annexure A-1) and not to identify the extent of mining by the Respondents No. 1 and 2. Moreover, the MRO Medchal has jurisdiction over Munirabad village, which is in Medchal Mandal. The Applicant has land in the Devar Yamjal village which is under the jurisdiction of MRO Shamirpet and the Applicant has not been approached by the MRO Shamirpet with regard to the extent of mining by the Respondents 1 and 2. The Applicant has already raised objection to the combined Survey maps and extent of mining in the Joint reports submitted by the RDO, Asst. Director, Mines & Geology and Environmental Engineer.
- 6) The paragraph 12 in the reply by the Respondents No. 1 and 2 have falsely concluded that the Applicant is a land grabber. The Respondents No. 1 and 2 are trying to mislead the Hon'ble NGT by falsely concluding that the Applicant is a land grabber.
- 7) The Applicant received the said land in inheritance. In the year 1953, the petitioners' Grandfather viz. Late B. Ram Reddy S/o Venkat Reddy vide Sale Deed dt. 29-7-1953, registered as Doc.No. 1153 of 1953 by paying valuable sale consideration. Since then, Late B. Ram Reddy



Signature of the Applicant

and his legal heirs have been in continuous possession and enjoyment of the said property. It is submitted that the said sale transaction made in favour of grandfather of the petitioner was effected after obtaining permission from the Deputy Collector, Hyderabad East Division vide proceedings in File No. 1116/1117 dt. 20-7-1953 under Sec. 47 and 48 of Hyderabad Tenancy and Agricultural Lands Act, 1950 and as per the title document, the document dated 29-7-1953 has been registered.

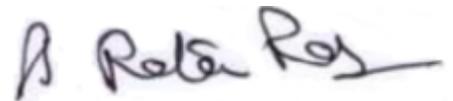
- 8) There are several civil cases pending with the Hon'ble Telangana High Court regarding the possession of approximately 1500 acres of land in the Devar Yamjal between the villagers and the Telangana State Endowments department. The Applicant and his family members have filed Writ Petition No. 12315 of 2021 in the Hon'ble Telangana State High Court and obtained orders that the Endowment department and the Revenue department of the Government of Telangana State to not to disturb the peaceful possession of the land and the structures on it.
- 9) It is humbly prayed that the Hon'ble NGT to order Respondent No. 1 and 2 to withdraw paragraphs 12 and 13 from their reply and tender apology to the NGT and the Applicant as the statements are factually incorrect and the issue is a sub-judice matter under the purview of the Hon'ble Telangana High Court.
- 10) It is humbly submitted that the Sy. No. 40 and 41, Munirabad village, Medchal Mandal, the Respondent's Crushing area are in the prohibited list of the Telangana State Government's Registration & Stamps Department's portal (Annexure A-2).



Signature of the Applicant

11) It is humbly submitted that the Hon'ble NGT's mandate is to protect the environment and stop the perpetrators of the environmental pollution in a faster manner. The Respondents are diverting the Hon'ble NGT's time by bringing up the civil dispute matters.

12) It is humbly submitted the Joint Committee has not yet submitted a report as directed by the Hon'ble NGT on 16.03.2021. Request Hon'ble Court to direct for the submission of the report by the Joint Committee, the case may be adjourned.

A handwritten signature in black ink, appearing to read "A. Raha Roy". The signature is written in a cursive style with a long horizontal stroke at the end.

Signature of the Applicant

Annexures

Annexure A-1: MRO Medchal Survey to demarcate Sy Nos. 40, 41 and 43 of the Munirabad village

2

GOVERNMENT OF TELANGANA

Office of the Tahsildar, Medchal Mandal, Medchal-Malkajigiri District.

File No: E/216/76/2018 Dt: 27/3/2018

Sub: Demarcation - Sy.No. 40.41.43 - situated at Munirabad Village, Medchal Mandal, Medchal District -Intimation of Survey - Regarding.

Ref: 1. A/o. Sri/Smt Jeevita Reddy ,Dt: 6/3/2018
2. This Office File No: E/216/76/2018

With reference to the above subject cited, Demarcation of land in Sy.No. 40.41.43, situated at Munirabad Village, Medchal Mandal, Medchal District will be conducted on 6/3/2018 at 11AM AM/PM.

Therefore, you are hereby requested to make it convenient to be present on the spot on the above scheduled date and time along with relevant documents.

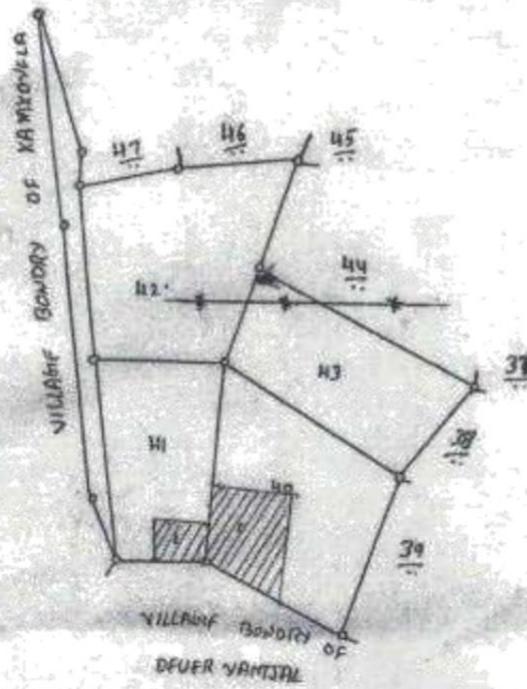
P. D. Reddy
27/3/2018
MANDAL SURVEYOR
MEDCHAL MANDAL
MEDCHAL DIST.

To,

1. Copy to VRO, Munirabad Village.
2. Copy to Vittal Reddy Vital Reddy (979997244)
3. Copy to Sri Kanta Reddy S. Kanta (979344766)
4. Copy to Devendar Reddy Devendar
5. Copy to Uddan Reddy Uddan Reddy (D. Yonga)
6. Copy to Rathan Reddy Rathan Reddy
7. Copy to Jeevita Reddy Jeevita Reddy
8. Copy to Md. Jameed Husain Md. Jameed Husain
9. Copy to Jaya Chandra Reddy Jaya Chandra Reddy
10. Copy to _____
11. Copy to _____
12. Copy to _____

LOCATION MAP

2/11



INDEX

S. NO	NAME	MARK
1	100M TENSION WIRE	***
2	QUARRY AREA	▨



SCALE: 8" = 1 KM

VIL: MUNDARABAD
 MD: MEDCHAL
 SD: MEDCHAL
 YEAR: 2017

PREPARED BY

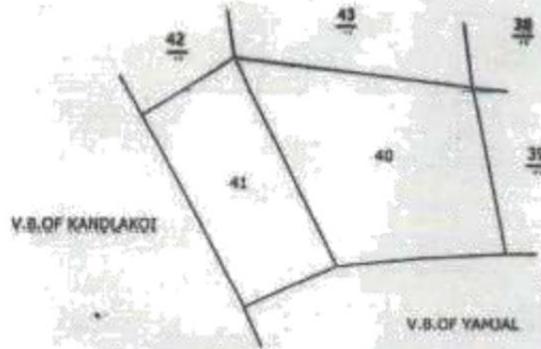
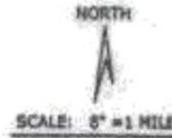
[Signature]

Mr. L. SURABH
 SURVEYOR

11

27 ✓ /

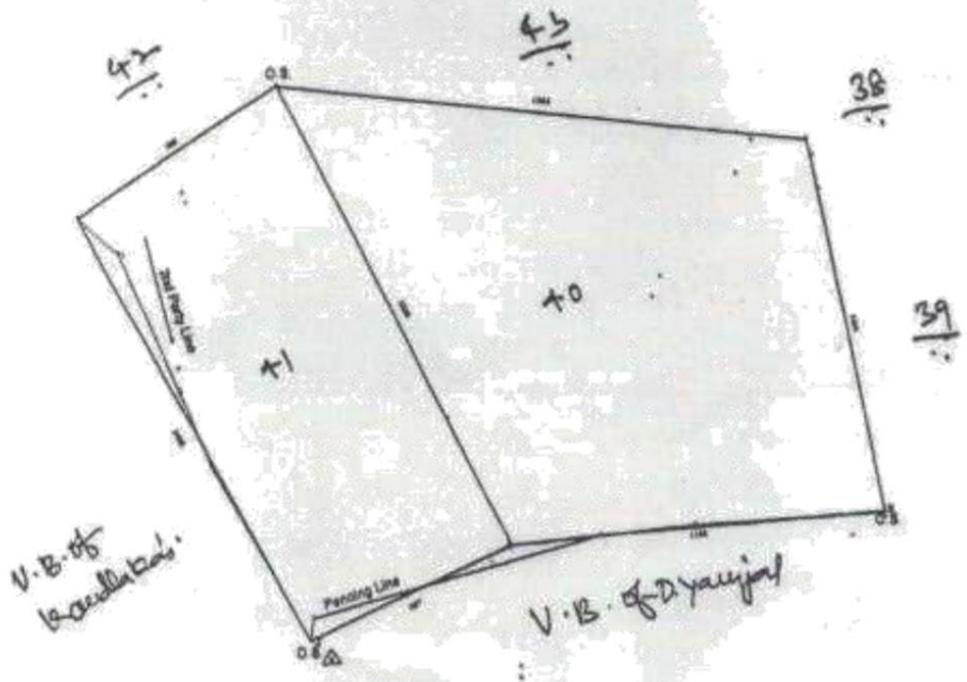
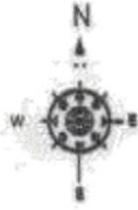
LOCATION SKETCH SHOWING THE SY NO.40 & 41 SITUATED AT
MUNEERABAD VILLAGE, MEDCHAL MANDAL, MEDCHAL DIST.



PREPARED BY
[Signature]
MANDAL SURVEYOR
MEDCHAL MANDAL
MEDCHAL DIST.

2/3

MAP SHOWING THE LOCATION SKETCH OF SY. NOS. 40, 41 SITUATED AT MUNIRABAD VILLAGE, MEDCHAL MANDAL, MECHAL DISTRICT.



All Measurements are in Metric Links

Annexure A-2: Screenshot of Telangana State Government's Registration & Stamps Department's portal showing Sy No. 40 and 41 of Munirabad village in the prohibited properties list.

The screenshot shows the portal interface for Sy No. 40. The header includes the department logo and contact information (Toll Free No for Enquiries: 1800 599 4788). The navigation menu contains links like Home, About Us, Organization, Acts&Rules, FAQs, RTI Act, DOWNLOADS, Citizen's Charter, Know Your Stamp Duty, EODB, and Login. The main content area is titled "Prohibited Properties" and displays search criteria: District Name MEDCHAL-MALKAJIRI, Village MUNIRABAD, Mandal Name MEDCHAL, and Survey No 40. Below this, there are two tables: "Prohibited Properties in Rural Prohibited Register" and "Prohibited Properties in Urban Prohibited Register". The rural register table contains two entries for Sy No. 40, both covered by court stay. The urban register table shows a message: "No property is found to be prohibited in this village with given details". A "Back" button is present below the urban register table. The footer contains a disclaimer and the text "Designed and Developed By NIK".

Prohibited Properties

District Name MEDCHAL-MALKAJIRI
Village MUNIRABAD

Mandal Name MEDCHAL
Survey No 40

Prohibited Properties in Rural Prohibited Register

Sro Name(Sro Code)	Survey No	Sub Sy No	Plot No	Extent(Unit)	Prohibited Under	Notification Number	Notification Date	Other Reference
MEDCHAL (R.O)(1504)	40	-	-	16.05(A)	Covered By Court Stay	CASE NO.D5/5015/02	-	VOLUME NO.7
MEDCHAL (R.O)(1504)	40	-	-	17.34(A)	Covered By Court Stay	D5 5015/2003	-	VOLUME NO.5

Prohibited Properties in Urban Prohibited Register

Sro Name(Sro Code)	Ward-Block	Door No.	Town Sy No	Town Sub Sy No	Combined Town Sy No	Revenue Survey No	Revenue Sub Sy No	Plot No	Extent(Unit)	Prohibited Under	Notification Number	Notification Date	Other Reference
No property is found to be prohibited in this village with given details													

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Designed and Developed By NIK

The screenshot shows the portal interface for Sy No. 41. The layout is identical to the previous screenshot, but the search criteria are updated: Survey No 41. The "Prohibited Properties in Rural Prohibited Register" table now contains two entries for Sy No. 41, both covered by court stay. The "Prohibited Properties in Urban Prohibited Register" table still shows the message: "No property is found to be prohibited in this village with given details". A "Back" button is present below the urban register table. The footer contains the same disclaimer and "Designed and Developed By NIK" text.

Prohibited Properties

District Name MEDCHAL-MALKAJIRI
Village MUNIRABAD

Mandal Name MEDCHAL
Survey No 41

Prohibited Properties in Rural Prohibited Register

Sro Name(Sro Code)	Survey No	Sub Sy No	Plot No	Extent(Unit)	Prohibited Under	Notification Number	Notification Date	Other Reference
MEDCHAL (R.O)(1504)	41	-	-	11.19(A)	Covered By Court Stay	CASE NO.D5/5015/02	-	VOLUME NO.7
MEDCHAL (R.O)(1504)	41	-	-	17.34(A)	Covered By Court Stay	D5 5015/2003	-	VOLUME NO.5

Prohibited Properties in Urban Prohibited Register

Sro Name(Sro Code)	Ward-Block	Door No.	Town Sy No	Town Sub Sy No	Combined Town Sy No	Revenue Survey No	Revenue Sub Sy No	Plot No	Extent(Unit)	Prohibited Under	Notification Number	Notification Date	Other Reference
No property is found to be prohibited in this village with given details													

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Prohibited Properties

District Name MEDCHAL-MALKAJIRI
Village MUNIRABAD

Mandal Name MEDCHAL
Survey No 40

Prohibited Properties in Rural Prohibited Register

Sro Name(Sro Code)	Survey No	Sub Sy No	Plot No	Extent(Unit)	Prohibited Under	Notification Number	Notification Date	Other Reference
MEDCHAL (R.O)(1504)	40	-	-	16.05(A)	Covered By Court Stay	CASE NO.D5/5015/02	-	VOLUME NO.7
MEDCHAL (R.O)(1504)	40	-	-	17.34(A)	Covered By Court Stay	D5 5015/2003	-	VOLUME NO 5

Prohibited Properties in Urban Prohibited Register

Sro Name(Sro Code)	Ward-Block	Door No.	Town Sy No	Town Sub Sy No	Combined Town Sy No	Revenue Survey No	Revenue Sub Sy No	Plot No	Extent(Unit)	Prohibited Under	Notification Number	Notification Date	Other Reference
No property is found to be prohibited in this village with given details													

[Back](#)